CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BEACH

Contempt Petition No.262 of 1997 in O.A. No.2266 of 1995

New Delhi, this the 21st day of October, 1997

Hon'ble Dr.Jose P.Verghese, Vice Chairman(J)
Hon'ble Mr. N. Sahu, Member(Admnv)

Tejpal, S/o Sri Nankha Lal, r/o 285, Majpur, Shahdara, Delhi. -PETITIONER

(By Advocate - Ms.Richa Goyal proxy counsel for Mrs.Rani Chhabra)

Versus

- N. Vajpayee, Telecom Dist. Manager, Nainital, Head office, Haldwani.
- 2. Madan Chandra, Divisional Engineer Administration, Office Telecom Dist. Manager, Nainital, Headoffice Haldwani -RESPONDENTS

(By Advocate Shri K.R.Sachdeva)

O R D E R (0 r a 1)

By Dr. Jose P. Verghese, VC(J) -

The learned counsel for the respondents states that the petitioner has been granted temporary status and he continued to work with the respondents; and has produced an order dated 13.3.1997. On the face of this statement, this CP is disposed of. Notices are discharged. The order dated 13.3.97 is taken on record.

(N. Sahu) Member (Admnv)

(Dr. Jose P. Verghese)
Vice Chairman(J)

rkv.